

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, Dated the 13

June, 1975.

NOTIFICATION  
(INCOME-TAX)

NO. 935 (F.NO.187/2/74-II(AI)) In exercise of powers conferred by sub-section (1) of Section 121 of Income-tax Act, 1961 (43 of 1961) and in partial modification of the previous notification of even number dated 30th April, 1975, as amended from time to time in this regard, the Central Board of Direct Taxes hereby direct that the Commissioner of Income-tax, specified in column (1) of the Schedule hereto annexed with headquarters specified in column (2) thereof shall perform, their functions in respect of such areas or of such persons or classes of persons or of such incomes or classes of incomes or of such cases or classes of cases as are comprised in the Income-tax Circles, Wards of Districts referred to in column (3).

Provided that a Commissioner of Income-tax shall also perform his functions in respect of such persons or of such cases as have been or may have been assigned by the Central Board of Direct Taxes to any Income-tax authority subordinate to him;

Provided further that a Commissioner shall not perform his functions in respect of such persons or of such cases as have been or may be assigned to any Income-tax authority outside his jurisdiction.

SCHEDULE

Commissioners of Income-tax	Head Quarters	Jurisdiction
1.	2.	3.
5D. Bombay City-V	Bombay	1. Companies Circle-V. 2. B-I Ward. 3. Evacuee Circle-II. 4. G-Ward. 5. GA-Ward. 6. All companies as defined in the I.T.Act, 1961 having their principal place of business, profession or vocation in the territorial jurisdiction of the following wards/ Circles/districts, and over which no other Commissioner at present holds jurisdiction at present.  E-I Ward, B-II Ward, B-III Ward, E-Ward, Market Ward. G-Ward, GA-Ward.

1.	2.	3.
E. Bombay City-VI	Bombay.	1. Companies Circle-VI 2. B.S.D. (South) 3. B.S.D. (East) 4. All companies as defined in the I.T. Act, 1961 having the principal place of business, profession or vocation in the territorial jurisdiction of the following Wards/Circles/Districts and over which no other Commissioner holds jurisdiction at present.  B.S.D. (East) Ward. B.S.D. (South) Ward. B.S.D. (West) Ward.
5J. Bombay City- <sup>XI</sup> VI	Bombay.	1. Salaries Branch-I. 2. Salaries Branch-II. 3. B-II Ward.

This notification shall take effect from 23rd June, 1975.

*Self*  
(K. R. RAGHAVAN)  
SECRETARY, CENTRAL BOARD OF DIRECT TAXES

TO

The Manager,  
Government of India Press,  
Maya Puri, (Near Rajouri Garden),  
Ring Road, New Delhi.

Copy to:-

1. All Commissioners of Income-tax,
2. Directors of Inspection (IT)/(R&S)/(P&PR)/(Inv), New Delhi.
3. Director of Q&M Services (INCOME-TAX) 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
4. All Officers & Sections of I.T. Wing of C.B.D.T.
5. Comptroller & Auditor General of India (20 copies).
6. Bulletin Section of Dte. of Inspection ~~RS&P~~ (RS&P), New Delhi (5 copies).
7. Director of Training, IRS (Direct Taxes) Staff College, Nagpur (5 copies).
8. Shri P.H. Ramchandani, Jt. Secy., Ministry of Law, Justice and Company Affairs, (Deptt. of Legal Affairs).

*V. B. Srinivasan*  
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UNDER SECRETARY, CENTRAL BOARD OF DIRECT TAXES